



Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department

Notification

Srinagar, the 25th October, 2018

SRO 485.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificates (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous notifications on the subject matter, the Government hereby appoint the following officers to be the competent authority for purposes of the said Act within the jurisdiction shown against each:-

Sr. No.	Name and designation of the officer	Jurisdiction
1.	Shri Ved Parkash, KAS, Additional Deputy Commissioner Koteranka	Tehsils Koteranka and Khawas
2.	Shri Mohammad Ashraf, KAS, Assistant Commissioner, Revenue Rajouri	Tehsils Rajouri, Manjakote and Darhal

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS
Commissioner/Secretary to Government
Revenue Department
Dated:- 25-10-2018

No:- Rev/LB/12/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 spare copies).
4. Deputy Commissioner, Rajouri.
5. Additional Deputy Commissioner, Koteranka, Rajouri.
6. Assistant Commissioner Revenue, Rajouri.
7. Director, Archives, Archeology & Museums, J&K, Srinagar..
8. OSD to Advisor (G) to Hon'ble Governor for information.
9. Manager, Government Press, Jammu, for publication in the Government Gazette.
10. Pvt. Secretary to Commr/Secretary to Government, Revenue Department.
11. Notification/Stock file.

(Ghulam Rasool) KAS
25-10-2018
Deputy Secretary to the Government
Revenue Department